



HIGH COURT OF SIKKIM GANGTOK

No. 06/Judl./HCS

Date: 22.08.2025

CIRCULAR

Pursuant to the judgment dated 06.03.2025 passed by the Hon'ble Supreme Court of India in the matter of *Civil Appeal Nos.3640-3642 of 2025 {Arising out of SLP (C) Nos.8490-8492 of 2020}* titled "*Periyammal (Dead) through LRS & Ors. vrs. V. Rajamani & Anr. Etc.*" and with the approval of the Hon'ble, the Chief Justice, it is hereby directed that the Presiding Officers of all the Courts in the District Judiciary in the State of Sikkim shall ensure that the pending execution petitions are decided and disposed of within a period of 6 (six) months. The concerned Presiding Officer may be answerable to this High Court on its administrative side for non compliance of the same.

By Order.

sd/-
REGISTRAR

Memo No.: 4342-46/Judl./HCS

Date: 22.08.2025

Copy to:

1. Additional Registrar-cum-PS to the Hon'ble Judge, High Court of Sikkim.
2. Deputy Registrar-cum-PS to the Hon'ble Judge, High Court of Sikkim.
3. All District and Sessions Judge.
4. All Chief Judicial Magistrates-cum-Civil Judges (SD).
5. All Civil Judge-cum-Judicial Magistrates.
6. File and
7. Guard file.

REGISTRAR
(JUDICIAL SERVICE)

22/8/2025